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%13.07.2009

Present: Mr. Sanjeev Sabharwal, Advocate for the Appellant.

+I.T.A No. 720/2009

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While making assessment of the returns filed by the assessee in respect of 1998-99, the assessing officer purportedly found that agricultural income was wrongly claimed by the assessee and treated that income as income derived from other sources. The assessing officer also reopened the assessment for the year 1997-98. However, original assessment made was challenged before the CIT (Appeals) which set aside the order of the assessing officer and order of CIT which was upheld by the ITAT as well. It is conceded by the learned counsel for the appellant that against that order no appeal was preferred. Under the circumstances, we find no infirmity in the order passed by the ITAT which has been even accepted by the department. Thus, no substantial question of law arises in this appeal. Appeal stands dismissed with costs of Rs. 5000/- to be paid to the Delhi High Court Mediation and Conciliation Centre.

  
A.K.SIKRI, J  
VALMIKI J. MEHTA, J

July 13, 2009

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